

**Before the National Green Tribunal  
Principal Bench, New Delhi**

**Original Application No. 914/2022**

**In the matter of**

**Kamlesh Jonwal**

**Applicant**

**Uday Punj  
Delhi Development Authority  
DCF (Western Zone) Delhi  
District Magistrate (South West) Delhi  
Commissioner, Municipal Corporation of  
Delhi**

**Respondent 1  
Respondent 2  
Respondent 3  
Respondent 4  
Respondent 5**

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**Filed By:**

**Kamlesh Jonwal**  
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**Before the National Green Tribunal****Principal Bench, New Delhi****Original Application No. 914/2022****In the matter of****Kamlesh Jonwal****Applicant****Uday Punj****Delhi Development Authority****DCF (Western Zone) Delhi****District Magistrate (South West) Delhi****Commissioner, Municipal Corporation of Delhi****Respondent 1****Respondent 2****Respondent 3****Respondent 4****Respondent 5****Submissions by Applicant:**

In addition to submissions made to Hon'ble Court on 10-JAN-2023 through E-filing portal of NGT, Following are additional facts that were not presented by either of respondents 1 to 5, in their respective submissions and the map prepared by Respondent 2 (DDA):

- i. **Map and Report prepared by DDA does not mention constructions, so referred in para 1, and 2 below.**
- ii. **Map prepared by DDA wrongly depict nonexistent boundary wall, so referred in para 4, 6, and 9 below.**
- iii. **Report prepared by DDA does not mention misuse of Green Belt, so referred in para 3, 5, 8 and 10 below.**
- iv. **Report prepared by DDA does not mention maintenance status of Green Belt, so referred in para 7 and 11 below.**
- v. **Report prepared by DDA does not mention public utilities/infrastructure developed in the Land, so referred in para 12 and 13 below**
- vi. **Report prepared by DDA does not mention use of the land for operations of Weekly Market, so referred in para 14 below**

**Paragraphs:**

1. **Constructions in Green belt, not shown in DDA map:** Map prepared by DDA does not show Eight-foot Brick Wall built by Respondent 1 in Khasra No. 87, 88 and 67 during November 2022. Photographs of Brick Wall is attached at **Annex-1**. This wall is not a boundary wall, rather built for the purpose for covering the green belt.
2. **Constructions in Green belt, not shown in DDA map:** Map prepared by DDA does not show Guard Room constructed by Respondent 1 during

December 2022, in the area marked as Site No 2 Green Belt shown in Khasra No. 87. Photographs Guard Room is attached at **Annex-2**.

3. **Misuse of Green Belt:** Outside area of Guard Room and Green Belt developed in Road Divider (in Khasra No 87 ) is being used by vendor for selling Construction Bricks and Sand/Dust. Photographs Road Divider being used as storage for selling Bricks are attached at **Annex-3**.
4. **Nonexistent boundary wall shown in map:** Map prepared by DDA has wrongly shown a Boundary Wall, which is not present in Green Belt shown in Khasra No. 93 area (Site 01) on 43.18 Mtr length, alongside of existing adjacent building. Location has been indicated in **Annex-4**
5. **Misuse of Green Belt:** Map and Report prepared by DDA does not depict that residents of the adjacent building has opened the doorway towards the green belt and uses this green belt as backyard and route for entry/exit into the building, taking advantage of absence of boundary wall. Location of Doorway into Greenbelt is indicated in **Annex-5**, along with photographs.
6. **Nonexistent Boundary Wall shown in map:** Map prepared by DDA has wrongly shown a Boundary Wall, which is not present in Green belt shown in Khasra No. 96 area measuring 974.861 SQM. Location is indicated in **Annex-6**, along with photographs.
7. **Poor Maintenance of Green Belt:** Green Belt shown in Khasra No. 96 area measuring 974.861 SQM is also in poor condition because of non-maintenance and demolition malba spread all over the land. Photographs are attached at **Annex-7**.
8. **Misuse of Green Belt:** Map prepared by DDA does not depict that open area of Green Belt built in Khasra No 96 is also being used by another vendor selling Construction Bricks and sand there, taking advantage of absence of boundary wall. Photographs are attached at **Annex-8**.
9. **Nonexistent Boundary Wall shown in map:** Map prepared by DDA has wrongly shown a Boundary Wall (towards the Road) in Green belt shown in Area measuring 800 SQM which is also not being maintained by DDA/MCD. Location is indicated in **Annex-9**, along with photographs.
10. **Misuse of Green Belt:** Map prepared by DDA does not depict that open area of this Green Belt is also being used by for selling construction dust, for store space and parking for private buses, taking advantage of absence of boundary wall towards the Road. Photographs are attached at **Annex-10**.
11. **Poor Maintenance of Green Belt:** All stakeholders including Respondent 1 (Uday Punj), Respondent 2 (DDA) and Respondent 5 (MCD) have deserted the general maintenance of all Green Belts including the Green Belt on Road Divider, Daily Sweeping and general cleanliness of Road built by DDA in Khasra No 87, 88 and 67. Plants and trees in all Green belts and divider of the road are in poor and decaying condition. Few Photographs of neglectful condition of Green Belts are attached at **Annex-11**.
12. **Utilities, not shown in map and report:** Map/Report prepared by DDA do not mention Main pipeline of Delhi Jal Board and Stormwater Drain laid

alongside the road built by DDA in Khasra No 87, 88 and 67 and Underground Maintenance Chambers built in Site 01 Green Belt. Photographs are attached at **Annex-12**.

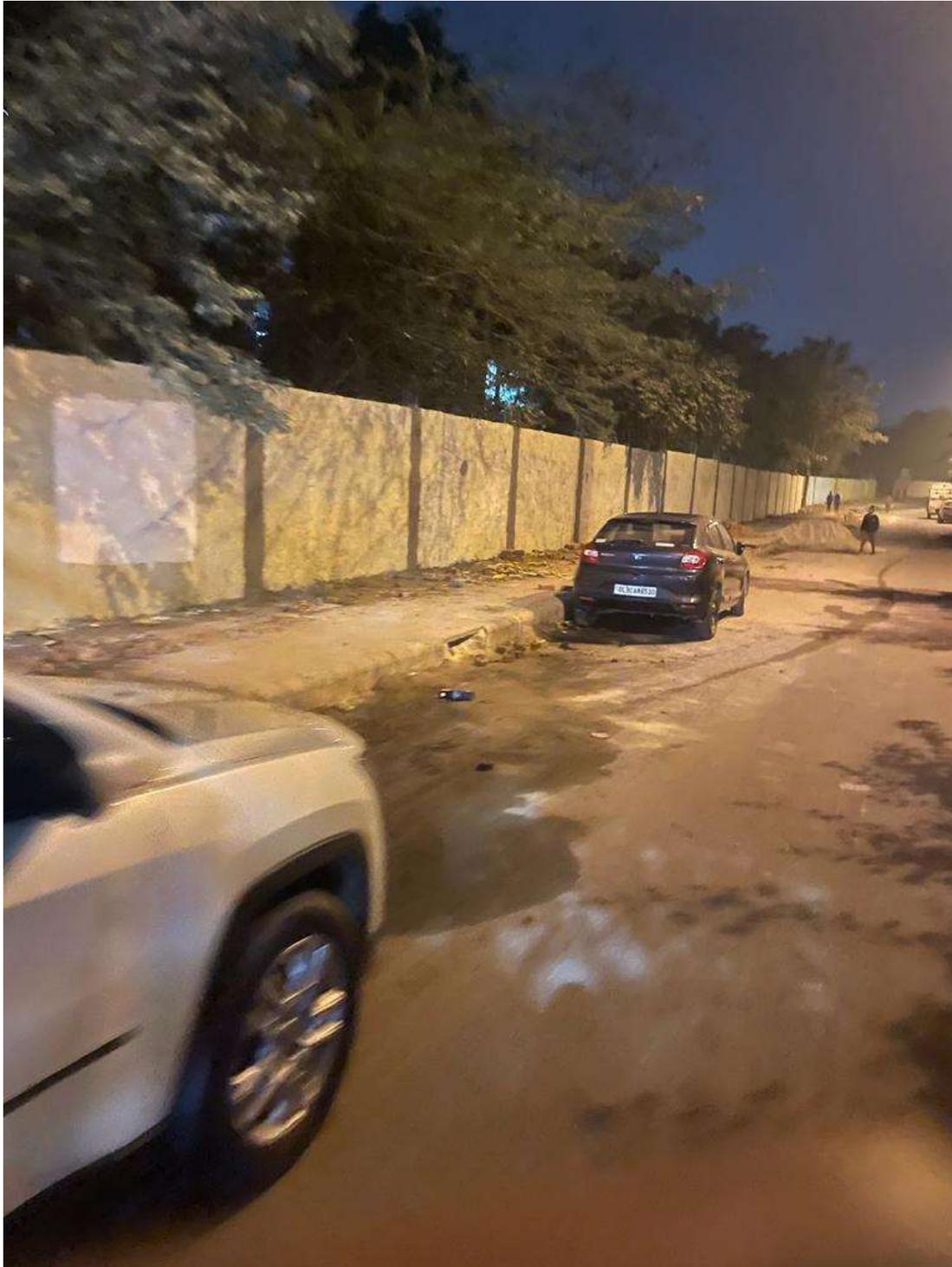
13. **Utilities, not shown in map and report:** Map/Report prepared by DDA do not mention Entry and Exit Access Route being used by Yamuna Apartments, Ganaga Apartments Jai Hind Camp and Kaveri Apartments towards the road built by DDA in Khasra No 87, 88 and 67. Location is indicated in **Annex-13**, along with photographs.
14. **Environmental Impact by Weekly Market Operations:** Though the Road and footpath shown in DDA Map in Khasra No 87, 88 and 67 is not listed in authorized list published by MCD/Town Vending Committee for sanctioned weekly market, the Whole Road and Footpath is being misused by Weekly Market Pradhan for setting up Market for more than 400 poor street vendors, that blocks one side of road for vehicular movement. Photographs of Operations of Weekly Market are attached at **Annex-14**, with time and date stamp.
  - 14.1 Operation of this weekly market has increased **avoidable Carbon Footprint**, for following reasons:
    - 14.1.1 Because of closure of Road by Weekly Market Vendors, Vehicles of 1900 families of Ganga, Yamuna, and Kaveri apartments can not use Society Gates opening in these khasra (87, 88, and 67) for entering into their respective societies and had to travel additional avoidable distance of minimum 0.5 KM to 1.5 KM in peak hours which further increases traffic jam on Masoodpur Main Market Road which is already congested because of closure of two parallel roads by Delhi Metro for construction of Silver Line Metro Station. Pictorial representation is depicted at **Annexure-15**.
    - 14.1.2 Unregulated Usage of unbranded Lead Acid Batteries (more than 500 numbers) for lighting the temporary stalls of Weekly Market (Photograph is attached at **Annexure-14**)
    - 14.1.3 Unclean surroundings because of Market Waste. (**Annexure-11**)
  - 14.2 Operation of this Weekly Market causes **Rent Extortion from Poor Vendors and feeds the Corruption in authorities:** Because operation of this weekly market is not regulated by MCD (List of sanctioned weekly market is attached at **Annexure-16**), Illegal rent is extorted from more than 400 poor street vendors for making road and footpath space available so that MCD Licensing Officers, Local and Traffic Police do not trouble them for occupying that road and footpath area for unauthorized operation. As confirmed from vendors, Rent for vending is Rs 100 per running feet of Road/Footpath space. The Road accommodates three rows of vendor stalls across the width of Road and Footpath – for total 3000 running feet (03 rows of 1000 feet of Road Length), making rental income in the tune of Rs 2.5 lakh to 3 lakh for each evening.

15. **Cutting of Trees:** After NGT order dated 13-DEC-2023, three more trees has been cut in Khasra no 67. Photographs of cut trees and heavy pruning are attached at **Annexure-17**.
16. **Prayers:** To issue instructions to competent authorities for
  - 16.1 Maintaining all Green belts as shown in DDA map along including the Green Belt developed at Road Divider,
  - 16.2 Removing construction and demolition malba from green belts, and
  - 16.3 Daily sweeping of road in Khasra no 87, 88, and 67
  - 16.4 Demolishing 8-foot brick wall constructed by Respondent-1, so that nearby residents can keep eye on tree cutting, if any, on Green belt and to facilitate easy access for gardeners for maintaining Green belts
  - 16.5 Constructing Boundary wall (presently nonexistent, but shown by DDA in Map), as referred in para 4, 6 and 9 above, in order to prevent Green belt from further misuse.
17. **Prayers specific for Eco-Friendly Operation of Weekly Market in Khasra No 87, 88, and 67:** To issue instructions to competent authorities for
  - 17.1 Regulating operation of Weekly Market after surveying the area by Town Vending Committee for feasibility of market operation as per existing rules and norms after inviting objections from nearby residents, Masoodpur shopkeepers, Traffic Police, local police, Fire department, and Delhi Metro. (Objection raised to authorities is attached at **Annexure-18**)
  - 17.2 Not permitting Weekly Market operation during Peak Traffic Hours (5 PM to 10 PM);
  - 17.3 Not permitting vending at least for 100 meter distance from intersection of this road to Mehrauli-Mahipalpur Road (Main Masoodpur Road); and
  - 17.4 Not permitting vending on Road (only part of footpath may be identified for vending for weekly market, leaving way for pedestrian on Footpath and leaving the complete road for vehicular movement)
  - 17.5 Not permitted Non-branded lead-acid battery operated lamps by weekly market vendors and provisioning of temporary electricity connection from DISCOM for Market Operation, in order to curb usage of battery operated lamps by vendors, thus reducing carbon footprint
  - 17.6 Ensuring fair and transparent allocation of footpath space to vendors for weekly market operations in order to curb corruption by people with authority/curb illegal rent seeking by local strongmen.
  - 17.7 Considering the feasibility of designating the road in Khasra No 87, 88, and 67 for MCD operated authorized Car/vehicle Parking so that customers of Masoodpur market don't have to park their cars on Mehrauli Mahipalpur road and congestion and Traffic Congestion in Masoodpur Main Market road gets reduced. Request letter to Traffic Police attached at **Annex-19**, while depicting issue at Annex-20.

**Kamlesh Jonwal**  
**Ph. 9953884308 [kjonwal@yahoo.com](mailto:kjonwal@yahoo.com)**

Annexure-1 (For Para 1 above)

Green Belt Covered using 8-foot Brick Wall in Site 02 in Khasra no 87



Annexure-2 (For Para 2 above)

Guard Room built in Green belt in in Site 02 in Khasra no 87



Annexure-3 (For Para 3 above)

Selling Bricks at Green Bet built on Road Divider  
in Khasra no 87



Annexure-3 (For Para 3 above)

Selling Construction Dust at Road Side in Khasra no 87



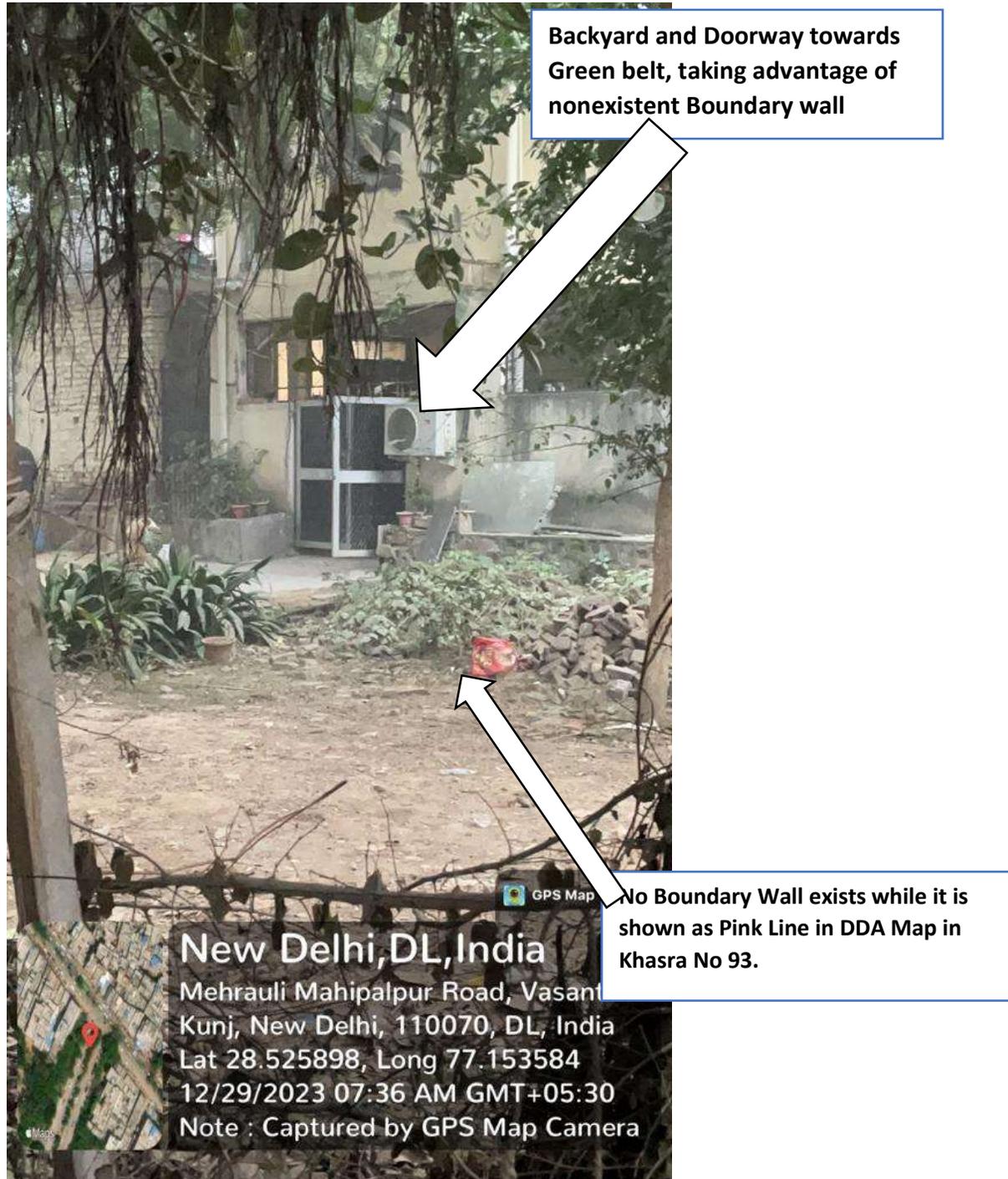
Annexure-4 (For Para 4 above)

Nonexistent Boundary Wall in Green Belt in Khasra no 93



Annexure-5 (For Para 5 above)

Green Belt being used as Backyard and Doorway in Khasra no 93, in absence of Boundary Wall





Annexure-6 (For Para 6 above)

Nonexistent Boundary Wall in Green Belt in Khasra no 96



Annexure-7 (For Para 7 above)

C&D Dust Malba in Green Belt in Khasra no 96



Annexure-7 (For Para 7 above)

C&D Dust Malba in Green Belt in Khasra no 96  
Poor Maintenance



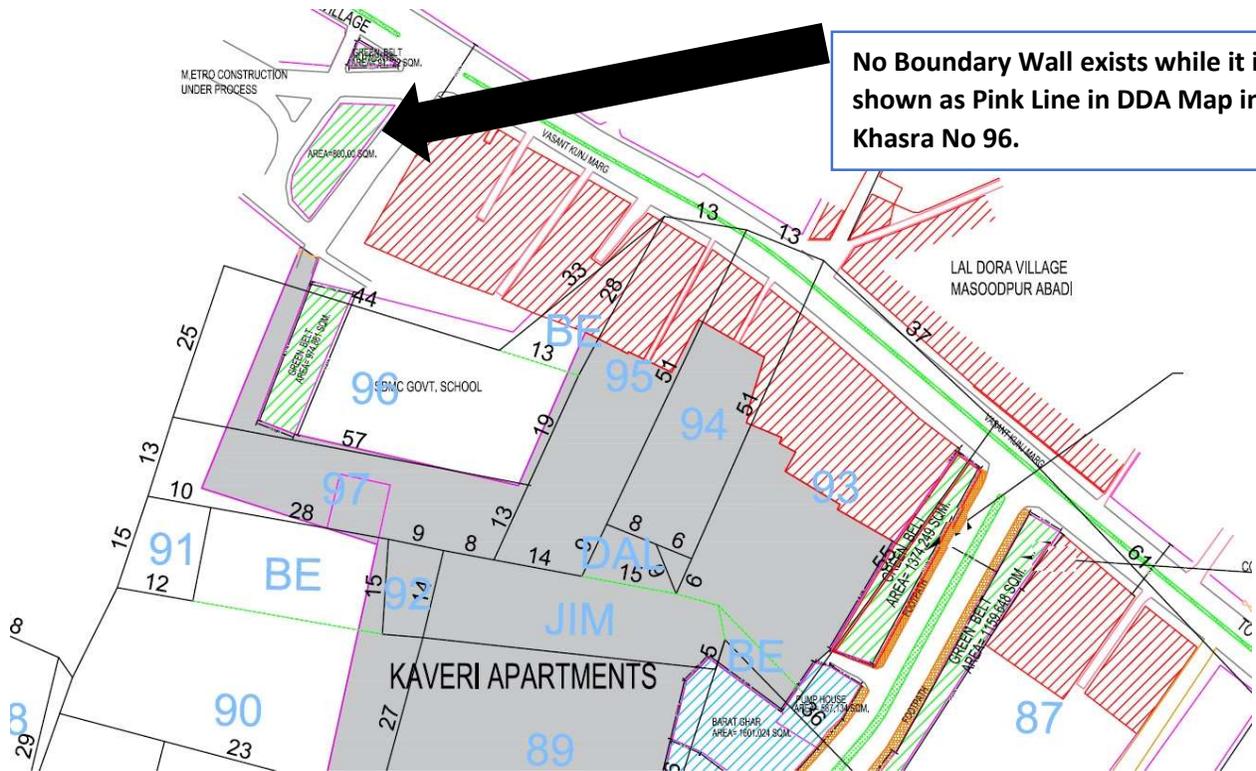
Annexure-8 (For Para 8 above)

Selling Construction Material at Green Belt in Khasra no 96



Annexure-9 (For Para 9 above)

Nonexistent Boundary Wall in Another Green Belt



No Boundary Wall exists while it is shown as Pink Line in DDA Map in Khasra No 96.

Annexure-10 (For Para 10 above)

Selling Construction Material taking advantage of nonexistent Boundary wall around Green Belt



Annexure-10 (For Para 10 above)

Selling Construction Material taking advantage of nonexistent Boundary wall around Green Belt



Annexure-10 (For Para 10 above)

Parking of Commercial Vehicles in Green Belt taking advantage of nonexistent Boundary wall



Annexure-11 (For Para 11 above)

Poor conditions of Green Belt and Road Divider, for reasons of being not maintained



Annexure-11 (For Para 11 above)

Poor conditions of Green Belt and Road Divider, for reasons of being not maintained



GPS Map Camera

New Delhi, DL, India

Mehrauli Mahipalpur Road, Vasant  
Kunj, New Delhi, 110070, DL, India  
Lat 28.525705, Long 77.153505

12/26/2023 07:50 AM GMT+05:30

Note : Captured by GPS Map Camera



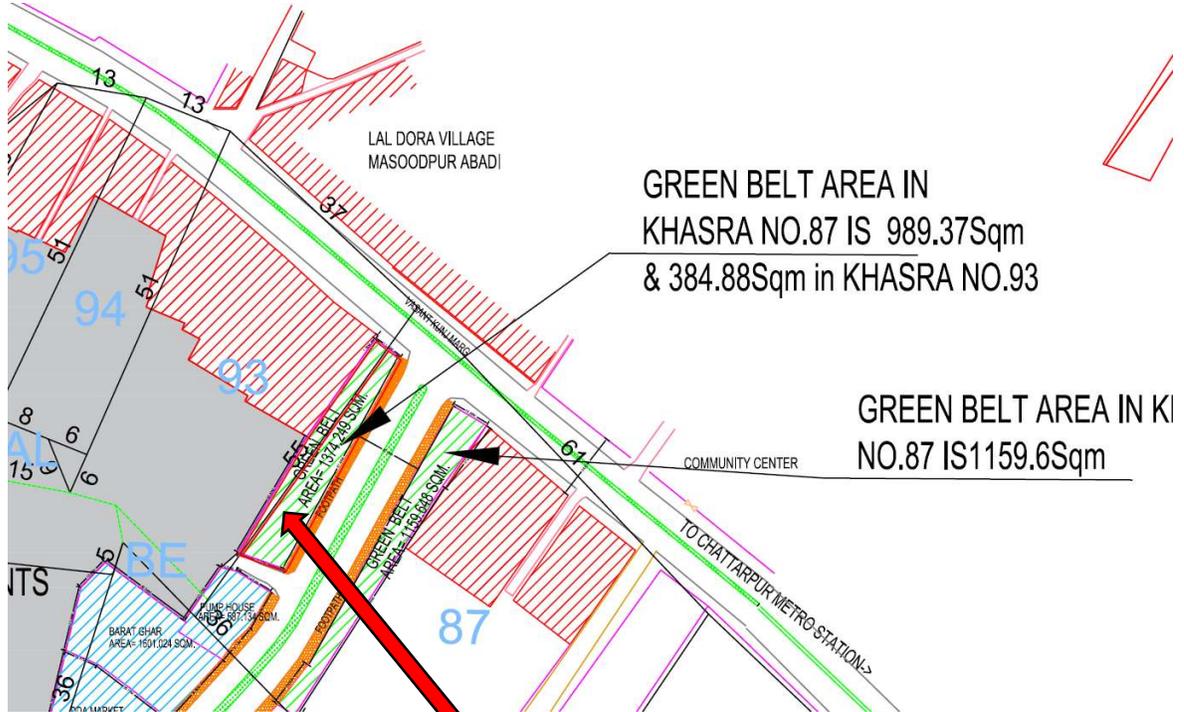
Annexure-11 (For Para 11 above)

Poor conditions of Green Belt and Road Divider, for reasons of being not maintained



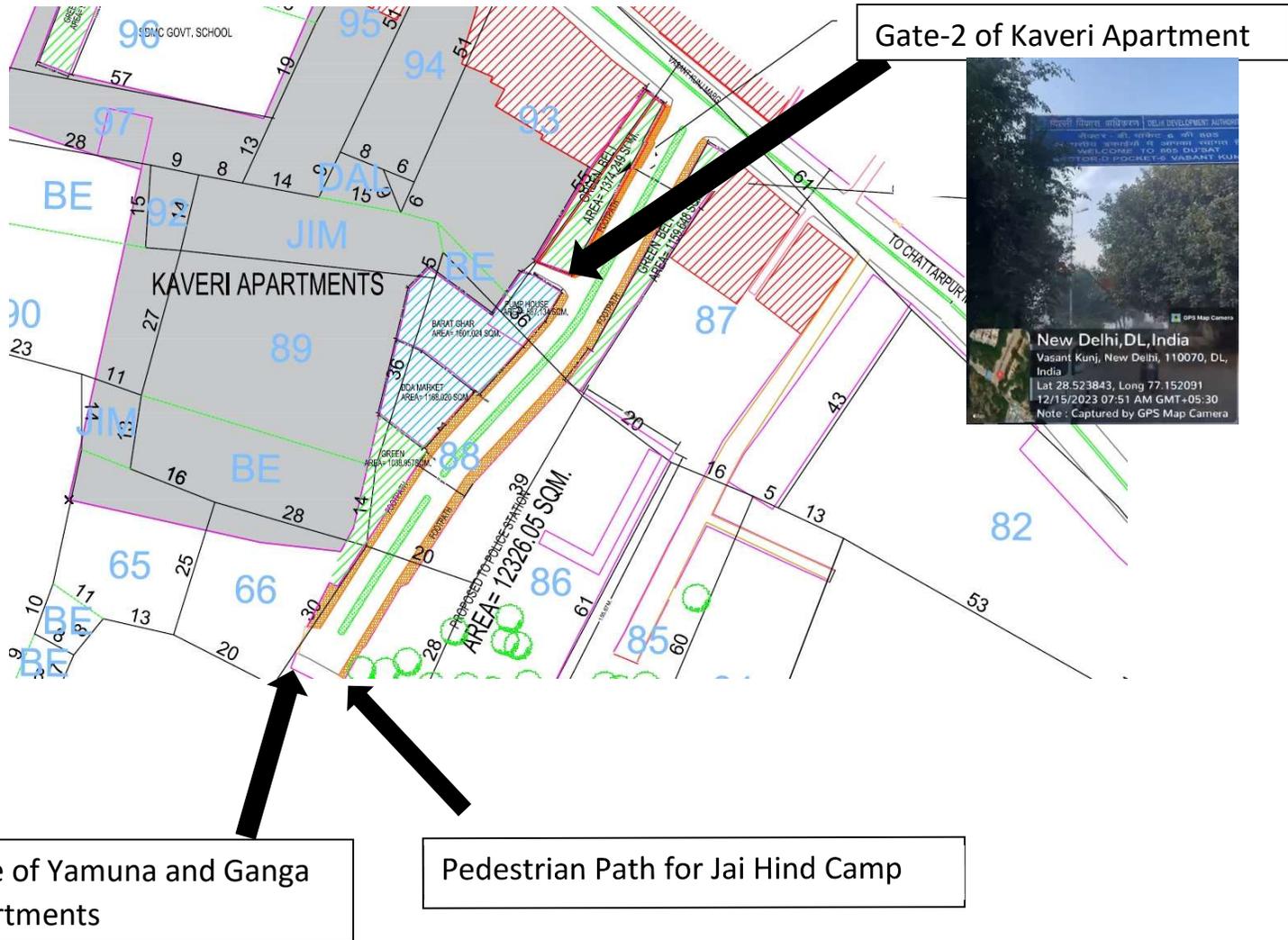
Annexure-12 (For Para 12 above)

Public Utility (Water Supply Underground Maintenance Chamber) in Green Belt in Khasra No 87



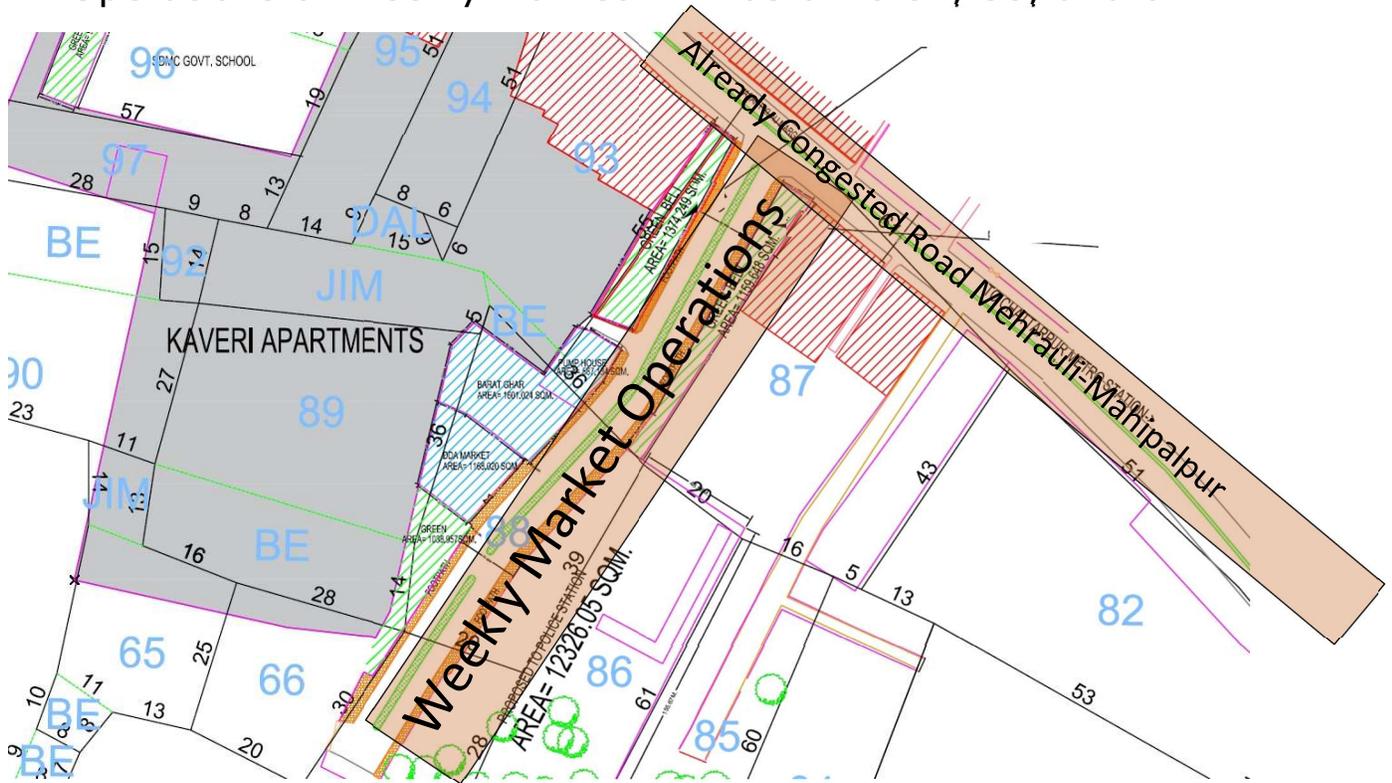
Annexure-13 (For Para 13 above)

Gates nearby Residential Societies in Khasra no 87 and 67



Annexure-14 (For Para 14 above)

Operations of Weekly Market in Khasra No 87, 88, and 67



Road gets Blocked in Khasra No 87, 88, and 67 by Weekly Market Operation (**during Peak Traffic Hours 5 PM to 10 PM**)

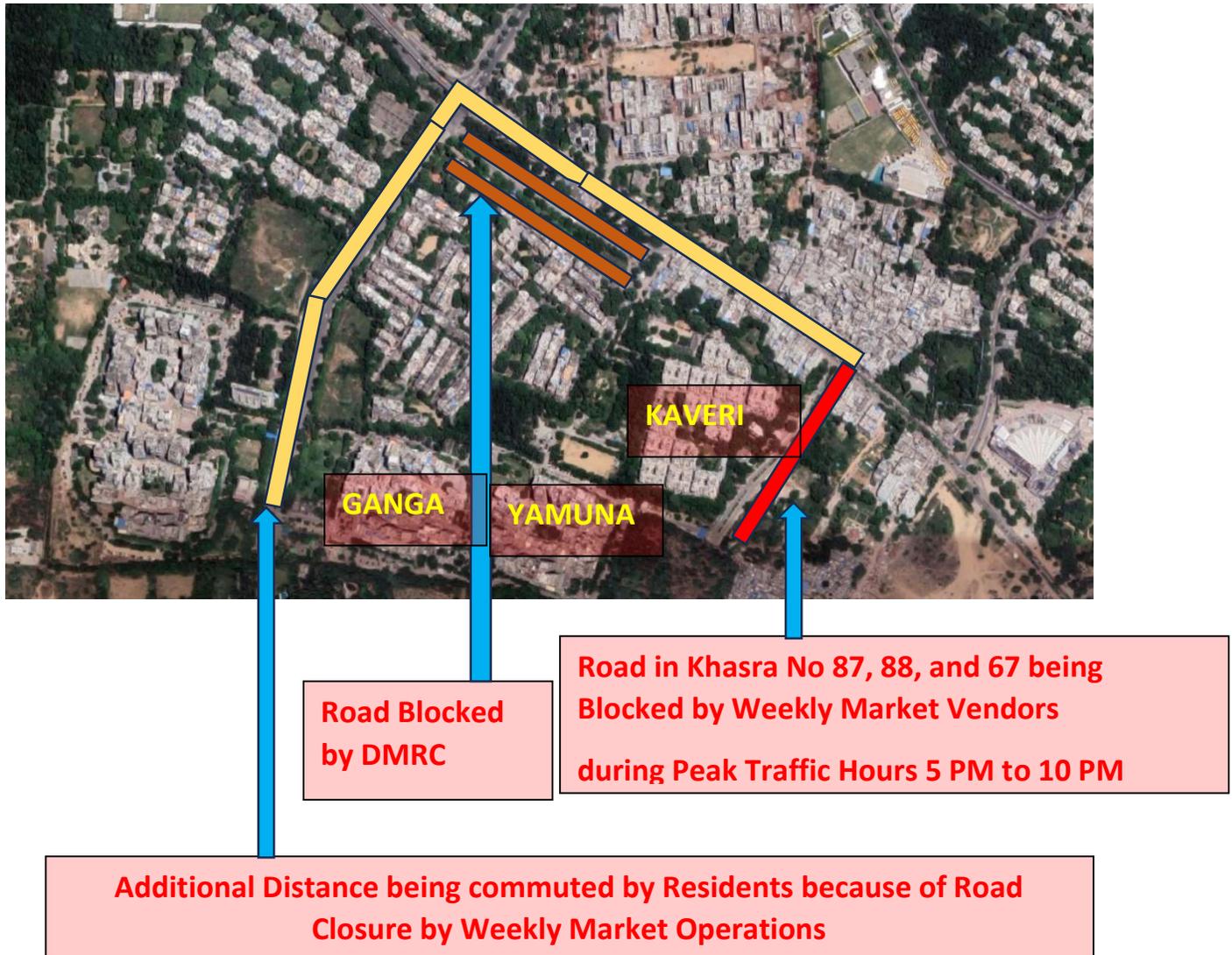


Annexure-14 (For Para 14 above)  
Operations of Weekly Market in Khasra No 87, 88,  
and 67



Annexure-15 (For Para 14 above)

Additional Movement (0.5 Km to 1.5KM) of Vehicles caused by Operations of Weekly Market in Khasra No 87, 88, and 67



## Annexure-16 (For Para 14 above)

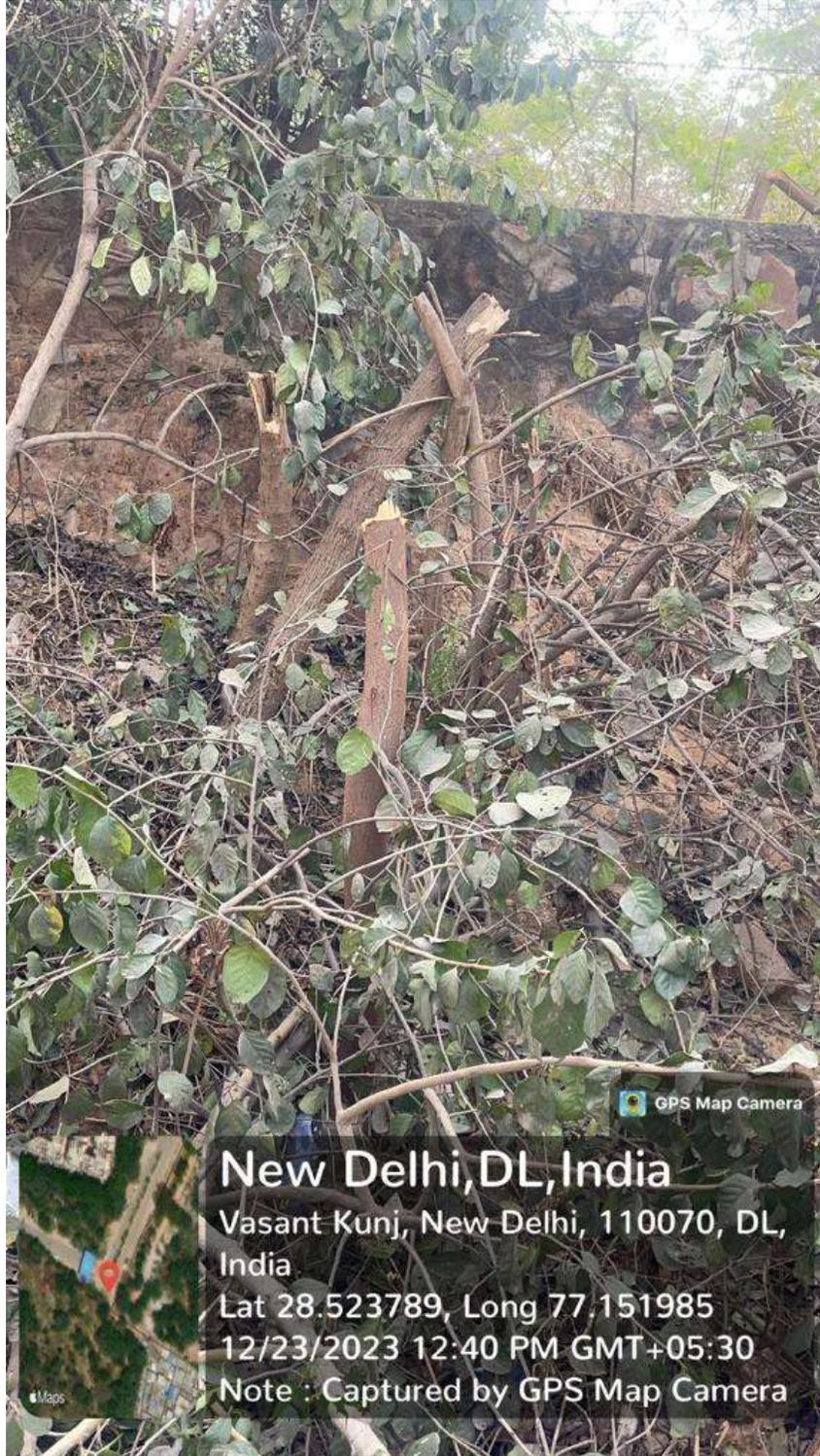
List of Sanctioned Weekly Marked published by  
MCD

WEEKLY MARKET IN SDMC				
Days	Central Zone	South Zone	West Zone	Najafgarh Zone
Monday	Nizamuddin	Vasant Kunj, Pushp Vihar, Saket	Shiv Nagar, Ashok Nagar, Madipur	Najafgarh Main Market, Arjun park near metro station Nangli, Dwarka sec-21 near metro station sec-8
Tuesday	Bhogal	Seikh Sarai-1	Tilak Nagar, Vishnu Garden, Milap Nagar	Dwarka Mor Kakrola, Dwarka sec-6 near MDH School, Ghasipura Main nangli road, JJ Colony matiala near sec-3, Kakrola Village near peepal chowk
Wednesday	Kalkaji		A-1 Janak Puri, Choukhandi	Manglapuri Palam near bus terminal, JJ colony Dwarka sec-1, Kakrola Dairy near shab singh stadium, Ranaji encl. opp Nangli Dairy, Bijwasan near railway crossing
Thursday	Transit Camp Govind Puri, Gautampuri	Gautam Nagar, Sheikh Sarai-2	Hari Nagar, VikasPuri	Arjun Park Colony Near metro station nangli, Sagarpur near tent wala school, Dwarka Sec-23 Hanuman Mandir k Samne
Friday		Mohammadpur Sec-1 RK Puram, Virat Cinema Dakshin Puri	Rajouri Garden, B-1 Janakpuri, BE Block Hari Nagar	Dada dev mandir rai nagar, Ghasipura Road nangli dairy, JJ Colony matiala near sec-3, Ambika encl. near sec-16, Kakrola Village near sec-16
Saturday	Amar Colony, Sarita Vihar		Subhash Nagar, Khyala, C4E JanakPuri, Uttam Nagar	Indrapark colony near sai baba mandir, Mahavir encl. dwarka sec-1, Dwarka Sec-23 Hanuman Mandir k Samne
Sunday	Badarpur	Sector-7 RK Puram	Raghubir Nagar, Nangal Raya	Mansaram Park near metro pillar no 750, Dwarka sec 14 near metro station, Ranaji encl. opp Nangli Dairy, Air Force Near NH-8 Mahipalpur, Kakrola Dairy kakrola village

Annexure-17 (For Para 15 above)  
Recent Photographs of Tree Cut in Khasra No 67



Annexure-17 (For Para 15 above)  
Recent Photographs of Tree Cut in Khasra No 67



Annexure-17 (For Para 15 above)  
Recent Photographs of Tree Cut in Khasra No 67



## Annexure 18 (For Para 16 above)

## Objection by Residents for unregulated operation of Weekly Market at Khasra No 87, 88, and 67

Regd. No. : S / RS / SW / 0719 / 2012.

**RESIDENTS WELFARE ASSOCIATION**

RWA Office, KAVERI APARTMENT, D-6, VASANT KUNJ, NEW DELHI – 110070.

Email: [kaverirwa2022@gmail.com](mailto:kaverirwa2022@gmail.com) [www.rwakaveri.com](http://www.rwakaveri.com)

No. KaveriRWA/2023-24/SDMC/09

Date: 21-AUG-2023

To  
Deputy Commissioner,  
SDMC, South Zone.  
Aurobindo Marg, Green Park  
New Delhi- 110016

**Subject:** Immediate Cancellation of NOC issued by this RWA Office for Friday Weekly Market in Masoodpur, Vasant Kunj

Dear Sir/Madam,

Kaveri RWA cancels the NOC released by this office vide letter dated 13.02.2021 for Friday Weekly Market operation in Masoodpur, Vasant Kunj, **with immediate effect**, and submit following objections for the permission granted by SDMC for operation of the Friday Market at Gate-2 Road of Kaveri Apartment.

- 1. Blocking of Access Road and Footpath:** Residents of Kaveri Apartment, D6, Vasant Kunj, New Delhi-110070 gets impacted worse each Friday when Friday Weekly Market vendors covers the road connecting Gate-2 completely, leaving no space to enter into society through the said Road (Road which connects Ganga, Yamuna and Kaveri residents directly to Masoodpur Market).
- 2. Avoidable Traffic Congestion:** After the closure of Two Roads by DMRC (Service Road near Santushti Apartment, and Road Parallel to Vasant Kunj Flyover, Traffic congestion on Masoodpur main road has increased significantly, and Traffic Jam gets worse at each Friday because of Friday Market, thus, wasting time, fuel, and efforts of all 1900 families
- 3. Avoidable Increased Air Pollution for neighborhood:** Because of vendors set up their shop on the road and footpath, Residents of 1900 Apartments can not enter directly through this Road an footpath on each Friday via Gate-2 of Kaveri, and through Yamuna Gate. As a result, they have to travel extra distance from half to one kilometer though already congested road of Masoodpur Main Market Road increasing the traffic of already congested road, burning fuel that could have been avoided, if the Access road does not get obstructed by vendors of Friday Market.
- 4. Access of Emergency Vehicles on Friday:** Friday Market at this Road leaves no option for Emergency Vehicles (Fire Ambulance, or Hospital Ambulance coming from Vasant Square Red Light) to enter the society through Gate-2, but to enter the society only through Gate-1, risking lives of residents living in 805 apartment.
- 5. Absence of Clearances:** Friday Market is being allowed to operate by SDMC without any clearance of Fire Department, Police Department and Pollution Board

For the reasons listed above, Kaveri RWA requests your good office to (i) consider annulment of the earlier NOC with immediate effect and (ii) make note of above listed objections for Friday Weekly Market and (iii) relocate Friday Weekly Market in Masoodpur, Vasant Kunj to another suitable place

Attached at **Annex-1** is diagram indicating Road closed by DMRC and Road blocked by Friday Weekly Market.

Kamlesh Jonwal  
President RWA, Kaveri Apartment, D6, Vasant Kunj,  
New Delhi – 110070 ph. 9953884308  
Page 1 of 5

For Resident Welfare Association  
Kaveri Apartment, D6, Vasant Kunj, N. Delhi-70

*Kamlesh Jonwal*  
21/08/2023  
Kamlesh Jonwal  
President  
Authorised Signatory

## Annexure 18 (For Para 16 above)

## Letters Written to Authorities for Adverse Impact of Weekly Market Operations in Khasra No 87, 88, and 67

Details for registration number : GNCTD/E/2023/0006127	
<b>Name Of Complainant</b>	KAMLESH JONWAL
<b>Date of Receipt</b>	06/09/2023
<b>Received By Ministry/Department</b>	NCT of Delhi
<b>Grievance Description</b>	
<p>To SDM Office of SDM Vasant Vihar, 6th Floor , Palika Bhawan, RK Puram New Delhi</p> <p>Subject: Request to stop operations of Friday Market in Masoodpur, Vasant Kunj or relocate to another suitable place</p> <p>Respected Sir, Attached at page 1 is Kaveri RWA Letter dated 21-AUG-2023, duly acknowledged by MCD on date 04-SEP-2023 (page 6 of Attachment), Kaveri RWA had cancelled NOC dtd 13.02.2021 with effect of 23-AUG-2023 in order to effect stoppage of operation Friday Weekly Market in Masoodpur, Vasant Kunj , and submitted following objections so as MCD don't grant further permission for continuing operation of the Friday Market at Gate-2 Road of Kaveri Apartment.</p> <ol style="list-style-type: none"> <li>1. Blocking of Access Road and Footpath: Residents of Kaveri Apartment, D6, Vasant Kunj, New Delhi-110070 gets impacted worse each Friday when Friday Weekly Market vendors covers the road connecting Gate-2 completely, leaving no space to enter into society through the said Road (Road which connects Ganga, Yamuna and Kaveri residents directly to Masoodpur Market).</li> <li>2. Avoidable Traffic Congestion: After the closure of Two Roads by DMRC (Service Road near Santushti Apartment, and Road Parallel to Vasant Kunj Flyover, Traffic congestion on Masoodpur main road has increased significantly, and Traffic Jam gets worse at each Friday because of Friday Market, thus, wasting time, fuel, and efforts of all 1900 families</li> <li>3. Avoidable Increased Air Pollution for neighborhood: Because of vendors set up their shop on the road and footpath, Residents of 1900 Apartments can not enter directly through this Road an footpath on each Friday via Gate-2 of Kaveri, and through Yamuna Gate. As a result, they have to travel extra distance from half to one kilometer though already congested road of Masoodpur Main Market Road increasing the traffic of already congested road, burning fuel that could have been avoided , if the Access road does not get obstructed by vendors of Friday Market.</li> <li>4. Access of Emergency Vehicles on Friday: Friday Market at this Road leaves no option for Emergency Vehicles (Fire Ambulance, or Hospital Ambulance coming from Vasant Square Red Light) to enter the society through Gate-2, but to enter the society only through Gate-1, risking lives of residents living in 805 apartment.</li> <li>5. Absence of Clearances: Friday Market is being allowed to operate by SDMC without any clearance of Fire Department, Police Department and Pollution Board</li> </ol> <p>Despite of the above raised objections by the nearest RWA, MCD has failed to take action to stop Friday Weekly Market in Masoodpur, Vasant Kunj, rather still justifying its operation on pretext of the old NOC (13.FEB-2023).</p> <p>Kaveri RWA requests your good office to issue necessary instructions to competent authority so that MCD Licensing Officers does not grant further permission for operations of Friday Market in Masoodpur, Vasant Kunj and relocate it to another suitable place</p> <p>Kamlesh Jonwal Kaveri Apartment, D6, Vasant Kunj, New Delhi – 110070 ph. 9953884308</p>	
<b>Current Status</b>	Case closed
<b>Date of Action</b>	13/09/2023
<b>Remarks</b>	
As per the NOC provided by the RWA vide letter dated 13.02.2021 and the request of the then Mpl. Councillor the Friday Weekly market at the site Masoodpur was allowed to operate by the Competent Authority.	
<b>Rating</b>	<input type="text" value="1"/>

<b>Rating Remarks</b>	Request to stop operations of Friday Market in Masoodpur, Vasant Kunj or relocate to another suitable place, is being denied by Municipal Corporation of Delhi , based on old NOC which is no longer valid and cancelled by issuing authority. Continuing operations of Friday Market by Competent authority of Municipal Corporation of Delhi is Blatant violations of systems and procedures, Exercise of discretion in excess, where no ostensible public interest is evident, Cause of undue loss, A concomitant gain to an individual or a set of individuals a party or parties, Favoritism, malpractices, misuse of office & misconduct in the discharge of duty, Wilful action and wilful inaction to benefit some or to deny benefit to some known or unknown , Failure to follow laid down processes leading to unintended benefit to someone , (iv) Nurturing irregular practices and Curbing the corrective efforts, Acting negligently and omission of the prescribed conditions, essential for the exercise of the statutory powers, Criminal misconduct involving loss of substantial public funds
<b>Appeal Details</b>	
<b>Appeal Number</b>	
<b>Date of Receipt</b>	
<b>Appeal Text</b>	
<b>Current Status</b>	
<b>Officer Concerns To</b>	
<b>Officer Name</b>	commissioner (commissioner)
<b>Organisation name</b>	Municipal Corporation of Delhi
<b>Contact Address</b>	civic center new delhi delhi
<b>Email Address</b>	commissioner@mcd.nic.in
<b>Contact Number</b>	01123379900
<input type="button" value="Print"/> <input type="button" value="Close"/>	

## Annexure 19 (For Para 16 above)

## Letters Written to Authorities for considering Road in Khasra No 87, 88, and 67 for SDMC Authorized Parking



Regd. No. : S / RS / SW / 0719 / 2012.

**RESIDENTS WELFARE ASSOCIATION**

RWA Office, KAVERI APARTMENT, D-6, VASANT KUNJ, NEW DELHI – 110070.

Email: [kaverirwa2022@gmail.com](mailto:kaverirwa2022@gmail.com) www.rwakaveri.com

No. KaveriRWA/2023-24/Traffic-Police/02

Date: 14-JUL-2023

To  
DCP Traffic New Delhi Range,  
Delhi Traffic Police,  
Chanakyapuri, New Delhi

**Subject: Request for needful action for reducing Traffic Congestion in Masoodpur Market Area in Vasant Kunj New Delhi-110070**

Dear Sir/Madam,  
Masoodpur Market Road of Vasant Kunj New Delhi falls on busy road of Mehrauli-Mahipalpur Road which connects Delhi Airport to most of roads of South Delhi, South East Delhi, significant area of New Delhi District.

This particular stretch of Mehrauli-Mahipalpur Road gets very congested due to Cars parked by customers in front of shops of Masoodpur Market, during day time. **Parking by Customers thus slows down/jams the traffic at this stretch**

It may please be noted here that **DMRC has closed One Road along with Service Lane near Santushti Apartment, (D6, Vasant Kunj) for ongoing work Delhi Metro's Phase -IV Silver Line Station** that has increased traffic congestion on Masoodpur Market road significantly.

Fortunately, **One Big Wide Road right beside Firstcry shop** (Connecting Out Gate of Kaveri Apartment and Yamuna Apartment ) falls across at the middle of this Masoodpur Market Road. In case, **South Delhi Municipal Corporation (SDMC)** declares parking in this **Kaveri Out Gate Road** as authorized car parking, Kaveri Out Gate Road can be used for parking by customers of Masoodpur Market shops, thus making Masoodpur Market Road less congested.

**Kaveri RWA requests your good office to instruct SDMC to consider feasibility and take necessary action so that SDMC starts managing paid parking on both sides of Kaveri Out Gate Road so that customers of Masoodpur Market road don't have to park their cars on Masoodpur Market Road, and Air pollution in that area gets reduced due to less Traffic Congestion.**

Attached pictures provides gist of Traffic congestion that might be reduced by little management on part of SDMC

Kamlesh Jonwal  
President RWA, Kaveri Apartment, D6,  
Vasant Kunj, New Delhi-110070  
Ph. 9953884308

For Resident Welfare Association  
Kaveri Apartment, D6, Vasant Kunj, N. Delhi-70

  
Kamlesh Jonwal  
President  
Authorised Signatory

## Annexure 20 (For Para 16 above)

Unavailability of Parking at Masoodpur Market on Mehrauli-Mahipalpur Road.



**Width of on Mehrauli-Mahipalpur Road reduces by half when cars of customers gets parked in front of shops in Masoodpur**

## Annexure 21

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Before the National Green Tribunal  
Principal Bench, New Delhi

Original Application No. 914/2022

In the matter of

Kamlesh Jonwal

Applicant

Uday Punj  
Delhi Development Authority  
DCF (Western Zone) Delhi  
District Magistrate (South West) Delhi  
Commissioner, Municipal Corporation of  
Delhi

Respondent 1  
Respondent 2  
Respondent 3  
Respondent 4  
Respondent 5

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## Annexure 21

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*Kamlesh J.J.*  
29-DEC-2023

Filed By:

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New Delhi-110070  
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## Annexure 21

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**Before the National Green Tribunal**  
**Principal Bench, New Delhi**  
**Original Application No. 914/2022**  
**In the matter of**

**Kamlesh Jonwal****Applicant****Uday Punj****Delhi Development Authority****DCF (Western Zone) Delhi****District Magistrate (South West) Delhi****Commissioner, Municipal Corporation of Delhi****Respondent 1****Respondent 2****Respondent 3****Respondent 4****Respondent 5****Submissions by Applicant:**

In addition to submissions made to Hon'ble Court on 10-JAN-2023 through E-filing portal of NGT, Following are additional facts that were not presented by either of respondents 1 to 5, in their respective submissions and the map prepared by Respondent 2 (DDA):

- i. **Map and Report prepared by DDA does not mention constructions, so referred in para 1, and 2 below.**
- ii. **Map prepared by DDA wrongly depict nonexistent boundary wall, so referred in para 4, 6, and 9 below.**
- iii. **Report prepared by DDA does not mention misuse of Green Belt, so referred in para 3, 5, 8 and 10 below.**
- iv. **Report prepared by DDA does not mention maintenance status of Green Belt, so referred in para 7 and 11 below.**
- v. **Report prepared by DDA does not mention public utilities/infrastructure developed in the Land, so referred in para 12 and 13 below**
- vi. **Report prepared by DDA does not mention use of the land for operations of Weekly Market, so referred in para 14 below**

**Paragraphs:**

1. **Constructions in Green belt, not shown in DDA map:** Map prepared by DDA does not show Eight-feet Brick Wall built by Respondent 1 in Khasra No. 87, 88 and 67 during November 2022. Photographs of Brick Wall is attached at **Annex-1**. This wall is not a boundary wall, rather built for the purpose for covering the green belt.
2. **Constructions in Green belt, not shown in DDA map:** Map prepared by DDA does not show Guard Room constructed by Respondent 1 during



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## Annexure 21

## Signed copy of This submission (4 of First Six Pages)

- December 2022, in the area marked as Site No 2 Green Belt shown in Khasra No. 87. Photographs Guard Room is attached at **Annex-2**.
3. **Misuse of Green Belt:** Outside area of Guard Room and Green Belt developed in Road Divider (in Khasra No 87 ) is being used by vendor for selling Construction Bricks and Sand/Dust. Photographs Road Divider being used as storage for selling Bricks are attached at **Annex-3**.
  4. **Nonexistent boundary wall shown in map:** Map prepared by DDA has wrongly shown a Boundary Wall, which is not present in Green Belt shown in Khasra No. 93 area (Site 01) on 43.18 Mtr length, alongside of existing adjacent building. Location has been indicated in **Annex-4**
  5. **Misuse of Green Belt:** Map and Report prepared by DDA does not depict that residents of the adjacent building has opened the doorway towards the green belt and uses this green belt as backyard and route for entry/exit into the building, taking advantage of absence of boundary wall. Location of Doorway into Greenbelt is indicated in **Annex-5**, along with photographs.
  6. **Nonexistent Boundary Wall shown in map:** Map prepared by DDA has wrongly shown a Boundary Wall, which is not present in Green belt shown in Khasra No. 96 area measuring 974.861 SQM. Location is indicated in **Annex-6**, along with photographs.
  7. **Poor Maintenance of Green Belt:** Green Belt shown in Khasra No. 96 area measuring 974.861 SQM is also in poor condition because of non-maintenance and demolition malba spread all over the land. Photographs are attached at **Annex-7**.
  8. **Misuse of Green Belt:** Map prepared by DDA does not depict that open area of Green Belt built in Khasra No 96 is also being used by another vendor selling Construction Bricks and sand there, taking advantage of absence of boundary wall. Photographs are attached at **Annex-8**.
  9. **Nonexistent Boundary Wall shown in map:** Map prepared by DDA has wrongly shown a Boundary Wall (towards the Road) in Green belt shown in Area measuring 800 SQM which is also not being maintained by DDA/MCD. Location is indicated in **Annex-9**, along with photographs.
  10. **Misuse of Green Belt:** Map prepared by DDA does not depict that open area of this Green Belt is also being used by for selling construction dust, for store space and parking for private buses, taking advantage of absence of boundary wall towards the Road. Photographs are attached at **Annex-10**.
  11. **Poor Maintenance of Green Belt:** All stakeholders including Respondent 1 (Uday Punj), Respondent 2 (DDA) and Respondent 5 (MCD) have deserted the general maintenance of all Green Belts including the Green Belt on Road Divider, Daily Sweeping and general cleanliness of Road built by DDA in Khasra No 87, 88 and 67. Plants and trees in all Green belts and divider of the road are in poor and decaying condition. Few Photographs of neglectful condition of Green Belts are attached at **Annex-11**.
  12. **Utilities, not shown in map and report:** Map/Report prepared by DDA do not mention Main pipeline of Delhi Jal Board and Stormwater Drain laid



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## Annexure 21

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alongside the road built by DDA in Khasra No 87, 88 and 67 and Underground Maintenance Chambers built in Site 01 Green Belt. Photographs are attached at **Annex-12**.

13. **Utilities, not shown in map and report:** Map/Report prepared by DDA do not mention Entry and Exit Access Route being used by Yamuna Apartments, Ganaga Apartments Jai Hind Camp and Kaveri Apartments towards the road built by DDA in Khasra No 87, 88 and 67. Location is indicated in **Annex-13**, along with photographs.
14. **Environmental Impact by Weekly Market Operations:** Though the Road and footpath shown in DDA Map in Khasra No 87, 88 and 67 is not listed in authorized list published by MCD/Town Vending Committee for sanctioned weekly market, the Whole Road and Footpath is being misused by Weekly Market Pradhan for setting up Market for more than 400 poor street vendors, that blocks one side of road for vehicular movement. Photographs of Operations of Weekly Market are attached at **Annex-14**, with time and date stamp.

14.1 Operation of this weekly market has increased **avoidable Carbon Footprint**, for following reasons:

14.1.1 Because of closure of Road by Weekly Market Vendors, Vehicles of 1900 families of Ganga, Yamuna, and Kaveri apartments can not use Society Gates opening in these khasra (87, 88, and 67) for entering into their respective societies and had to travel additional avoidable distance of minimum 0.5 KM to 1.5 KM in peak hours which further increases traffic jam on Masoodpur Main Market Road which is already congested because of closure of two parallel roads by Delhi Metro for construction of Silver Line Metro Station. Pictorial representation is depicted at **Annexure-15**.

14.1.2 Unregulated Usage of unbranded Lead Acid Batteries (more than 500 numbers) for lighting the temporary stalls of Weekly Market (Photograph is attached at **Annexure-14**)

14.1.3 Unclean surroundings because of Market Waste. (**Annexure-11**)

14.2 Operation of this Weekly Market causes **Rent Extortion from Poor Vendors and feeds the Corruption in authorities:** Because operation of this weekly market is not regulated by MCD (List of sanctioned weekly market is attached at **Annexure-16**), Illegal rent is extorted from more than 400 poor street vendors for making road and footpath space available so that MCD Licensing Officers, Local and Traffic Police do not trouble them for occupying that road and footpath area for unauthorized operation. As confirmed from vendors, Rent for vending is Rs 100 per running feet of Road/Footpath space. The Road accommodates three rows of vendor stalls across the width of Road and Footpath - for total 3000 running feet (03 rows of 1000 feet of Road Length), making rental income in the tune of Rs 2.5 lakh to 3 lakh for each evening.



## Annexure 21

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15. **Cutting of Trees:** After NGT order dated 13-DEC-2023, three more trees has been cut in Khasra no 67. Photographs of cut trees and heavy pruning are attached at **Annexure-17**.
16. **Prayers:** To issue instructions to competent authorities for
- 16.1 Maintaining all Green belts as shown in DDA map along including the Green Belt developed at Road Divider,
  - 16.2 Removing construction and demolition malba from green belts, and
  - 16.3 Daily sweeping of road in Khasra no 87, 88, and 67
  - 16.4 Demolishing 8-feet brick wall constructed by Respondent-1, so that nearby residents can keep eye on tree cutting, if any, on Green belt and to facilitate easy access for gardeners for maintaining Green belts
  - 16.5 Constructing Boundary wall (presently nonexistent, but shown by DDA in Map), as referred in para 4, 6 and 9 above, in order to prevent Green belt from further misuse.
17. **Prayers specific for Eco-Friendly Operation of Weekly Market in Khasra No 87, 88, and 67:** To issue instructions to competent authorities for
- 17.1 Regulating operation of Weekly Market after surveying the area by Town Vending Committee for feasibility of market operation as per existing rules and norms after inviting objections from nearby residents, Masoodpur shopkeepers, Traffic Police, local police, Fire department, and Delhi Metro. (Objection raised to authorities is attached at **Annexure-18**)
  - 17.2 Not permitting Weekly Market operation during Peak Traffic Hours (5 PM to 10 PM);
  - 17.3 Not permitting vending at least for 100 meter distance from intersection of this road to Mehrauli-Mahipalpur Road (Main Masoodpur Road); and
  - 17.4 Not permitting vending on Road (only part of footpath may be identified for vending for weekly market, leaving way for pedestrian on Footpath and leaving the complete road for vehicular movement)
  - 17.5 Not permitted Non-branded lead-acid battery operated lamps by weekly market vendors and provisioning of temporary electricity connection from DISCOM for Market Operation, in order to curb usage of battery operated lamps by vendors, thus reducing carbon footprint
  - 17.6 Ensuring fair and transparent allocation of footpath space to vendors for weekly market operations in order to curb corruption by people with authority/curb illegal rent seeking by local strongmen.
  - 17.7 Considering the feasibility of designating the road in Khasra No 87, 88, and 67 for MCD operated authorized Car/vehicle Parking so that customers of Masoodpur market don't have to park their cars on Mehrauli Mahipalpur road and congestion and Traffic Congestion in Masoodpur Main Market road gets reduced. Request letter to Traffic Police attached at **Annex-19**, while depicting issue at Annex-20.

*Kamlesh Jonwal*  
29-DEC-2023

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